

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

ORIGINAL APPLICATION No. 74 of 2019

Tanaji Gambhire

....Applicant

Versus

The Principal Secretary Env. Dept & Ors.

....Respondents

31 AUG 2023

MOST RESPECTFULLY SHEWETH:

I, Sandip Shinde, Age: 33 years, Deputy Engineer (Bldg. Permission Department), Pune Municipal Corporation do state on solemn affirmation as under:

1. It is submitted that I am working as Deputy Engineer, Building Dept. in Pune Municipal Corporation (Henceforth referred as "PMC" for the sake of brevity) and I am authorized to file an affidavit before the Hon'ble National Green Tribunal on behalf of Respondent No. 09-10, the PMC.
2. I, Sandip Shinde, Age: 33 years, Deputy Engineer, Building Permission Department, PMC, do solemnly state that I am competent to swear this affidavit and this affidavit has been prepared on the basis of information given to me and documents made available to me.

3. I state that I am filing this affidavit in Reply on behalf of the Respondent No. 09 and 10 in the Original Application No. 74 of 2019 filed by the present Petitioner before the Hon'ble National Green Tribunal, Western Zone Bench.

4. At the outset, I deny all the contentions and/or statements and/or allegations and nothing will be deemed to be admitted only on the ground of non-traverse, unless specifically being admitted herein.

5. I say that village Undri was not in the limits of PMC till the year 2017. I say that vide Notification dated 04/10/2017, issued by the Urban Development Department, Government of Maharashtra, village Undri is merged within the limits of PMC.

6. I say that the project in question herein was commenced in the year 2010 at village Undri. I say that all the necessary permissions for the constructions of the project in question were granted by the Town Planning Department/ Collector Office. I say that in the year 2013, Occupancy Certificate granted by the Town Planning Department/ Collector Office and in the year 2015, Occupancy certificate granted by the Pune Metropolitan Regional Development Authority (PMRDA).

7. I say that PMC has neither granted building permission nor an Occupancy Certificate in respect of the project in question herein.
8. I crave leave of this Hon'ble Tribunal to file additional Affidavit as and when the occasion so arises.
9. It is submitted that PMC has not committed violation to any provision under law therefore it is humbly submitted that no adverse order may be passed against PMC.

Pune

31 AUG 2023

Date 31st day of August, 2023

Advocate for the Respondent No.09-10

Respondent No.09-10

उप अभियंता
बाधकाम विकास विभाग झोन क्र.
पुणे महानगरपालिका

VERIFICATION

I, Sandip Shinde, Age: 33 years, Deputy Engineer (Bldg. Permission Department), Pune Municipal Corporation the authorized signatory for PMC, do hereby state on solemn affirmation that what is stated in Para No. 01 to 07 is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune)

This 13 day of August, 2023)

13 AUG 2023

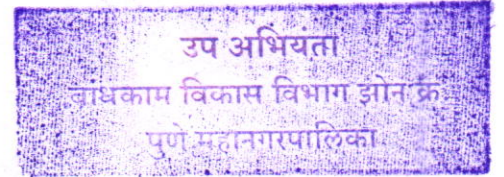


Rgarey

Advocate for the Respondent No. 09-10

Sandip Shinde

Respondent No. 09-10



BEFORE ME

Sandip Shinde
31/08/2023
DATTU BABURAO JADHAV
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
DIST. PUNE (MAHARASHTRA)
REGD. NO. 16468
EXP. DATE 26/01/2025

सदर दस्ताबाबत भविष्यात काही वाद / तंटा
उपस्थित झाल्यास आम्ही उभयंता पक्षकार
व्यक्तिज जबाबदार राहू.



NOTED AND REGISTERED
AT SR. NO. 896/2023
DATE _____

13 AUG 2023

896